

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application No.525/2022

IN THE MATTER OF:

LAXMI

...Applicant

Versus

MINISTRY OF ENVIRONMENT,
FORESTS & CLIMATE CHANGE & OTHERS

...Respondents

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NEW DELHI

DATED: 13/12/2023

THROUGH

Handwritten signature

VRINDA KAPOOR DEV,
SAUMYA SONI AND VISHAL VAID
COUNSELS FOR DDA
E 27 BASEMENT, Saket
New Delhi-110017
Enrolment No. D 1299/2009
M No. 9899209387

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
Original Application No.525/2022**

IN THE MATTER OF:

LAXMI

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Versus

MINISTRY OF ENVIRONMENT,
FORESTS & CLIMATE CHANGE & OTHERS

...Respondents

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4/ DELHI
DEVELOPMENT AUTHORITY**

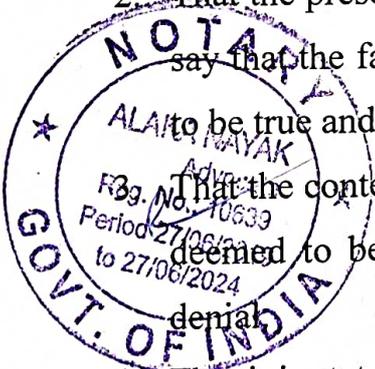
Rejesh KV Dy Director, aged about _____ years.

1. That I am presently working as DY. DIRECTOR, LM, SZ-II,
Authorized Representative on behalf of Respondent No. 4/ DDA (hereinafter
referred to as 'Answering Respondent'), and as such I am fully conversant
with the facts and circumstances as derived from the official records
maintained by the department, and hence competent to dispose by way of the
present short affidavit.

2. That the present short affidavit has been drafted under my instructions and I
say that the facts therein are based upon records of the case which I believe
to be true and correct to the best of my knowledge and belief.

3. That the contents of the Original Application are denied and nothing shall be
deemed to be admitted, unless specifically admitted, for want of specific
denial.

4. That it is stated that the answering respondent is not the decisive authority to
decide the issue of the subject land as the same has not been placed at the
disposal of the Answering Respondent either by way of acquisition or through
gram sabha. As per available records, the subject land falls in the forest area

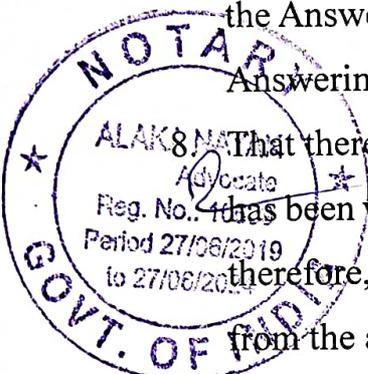


of village Bhati and is under control and jurisdiction of the Forest Department, GNCTD.

5. That the Answering Respondent has been wrongly impleaded in the aforesaid O.A. No. 525/2022 by the Applicant.

6. That it is hereby submitted that the subject land in issue in the Original Application is not under the jurisdiction of the Answering Respondent.

7. That the allegations made against the Answering Respondent regarding illegal permissions being granted to Respondent No. 7 and connivance of the Answering Respondent and Respondent No. 7 are hereby groundless and it is submitted that the subject land in issue has not been placed at the disposal of the Answering Respondent and therefore no cause of action arises against the Answering Respondent.



That therefore, the Answering Respondent has no role in the instant case and has been wrongly impleaded in the Original Application as a responding party therefore, as having no role to play the answering Respondent may be deleted from the array of parties.

9. That at this stage a short affidavit is being filed by the respondent authority. A detailed affidavit will be filed if directed by the Hon'ble Court or if may needed by the respondent authority.

Handwritten signature
I identified the deponent who has signed in my presence.

Handwritten signature
DEPONENT
उप निदेशक / Dy. Director
भूमि प्रबंधन / Land Management
दक्षिण क्षेत्र/दि.वि.अ./South Zone/DDA

13 DEC 2023

VERIFICATION: -

I, the above-named Deponent, duly verify the contents of para _____ to _____ in the above Affidavit which are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

13 DEC 2023

Verified at _____ on this the _____ day of December, 2023

CERTIFIED BY THE DEPONENT
Shri/Smt./Mm.....
S/o, W/o P/o.....
Identified by.....
Has solemnly sworn before me at
Delhi on.....
That the contents of the affidavit which
have been read & explained to him/her
are true & correct to his/her knowledge

Handwritten signature
DEPONENT
उप निदेशक / Dy. Director
भूमि प्रबंधन / Land Management
दक्षिण क्षेत्र/दि.वि.अ./South Zone/DDA

13 DEC 2023

NOTARY



POWER OF ATTORNEY

IN THIS COURT OF National Green Tribunal Principal Bench at
No. OA/S&F of 20 22 New Delhi

Laxmi

in re :-

Plff/App./Petitioner/Complainant

VERSUS

Ministry of environment forests & climate change & ors.
Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We Rakesh Kumar Dy. Director
Delhi Development Authority on behalf of Delhi Development Authority the above named
do hereby appoint.

VRINDA KAPOOR

hereinafter called the Advocate(s) to be my/our Advocate(s)

in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 2023

Accepted,
Advocate(s)

DELHI DEVELOPMENT AUTHORITY
Vikas Sadan, New Delhi-23

Deputy Director (LM/SZ-II)
Delhi Development Authority
for DELHI DEVELOPMENT AUTHORITY New Delhi-23